

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.02
I.A No.92/2024 in
C.P. (IB) No.53/BB/2022**

IN THE MATTER OF:

Orix Leasing and Financial Services India Ltd., ... Petitioner
Vs.
Beloorbayir Biotech Limited ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A : Shri Rama Rao
For the Respondent : Shri Brilliant Marak
For the Petitioner : Ms. Mano Ranjini

ORDER

I.A. NO.92/2024

1. Heard the Learned Counsel for the Applicant and Respondent.
2. Shri Brilliant Marak Ld. Counsel undertakes to file Vakalath on behalf of the Respondent and requested time to file reply.
3. Therefore, three days' time is granted to file Vakalath and two weeks' time is granted to file reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any. List on **10.09.2024.**

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**